

[Shri Kanugno] -

(2) Ministry of Commerce and Industry Resolution No. IS (4)-2-(161)/56, dated the 16th July, 1956.

(3) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reason why a copy of each of the documents referred to at (1) and (2) above could not be laid within the prescribed period.

[Placed in Library. See No. S-267/56]

AMENDMENTS TO ESTATE DUTY RULES

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Sir, I beg to lay on the Table, under sub-section (3) of section 85 of the Estate Duty Act, 1953, a copy of the Notification No. 32/12/9/55-E.D., dated the 12th June, 1956, making certain further amendments to the Estate Duty Rules, 1953. [Placed in Library. See Idnex No. S-268/56].

AMENDMENT TO ADMINISTRATION OF EVACUEE PROPERTY (CENTRAL) RULES

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): Sir, I beg to lay on the Table, under sub-section (4) of section 56 of the Administration of Evacuee Property Act, 1950, a copy of the Notification No. 42-I(25)/55-Prop. I, dated the 5th June, 1956, making certain amendment to the Administration of Evacuee Property (Central) Rules, 1950. [Placed in Library. See No. S-269/56].

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

SIXTEENTH REPORT

Shri Aitekar (North Satara): Sir, I beg to present the Sixteenth Report of the Committee on Absence of Members from the Sitzings of the House.

also lay on the Table a list showing names of Members who were

continuously absent from the sittings of the House for 15 days or more during the twelfth Session, 1956.

PETITIONS RE STATES REORGANISATION BILL AND CONSTITUTION (NINTH AMENDMENT) BILL

Dr. Lanka Sundaram (Visakhapatnam): Sir, I beg to present a petition signed by 1,175 petitioners, in respect of the States Reorganisation Bill, 1956, as reported by the Joint Committee.

Shri Kamath (Hoshangabad): Sir, I beg to present a petition signed by 2,118 petitioners, in respect of the States Reorganisation Bill, 1956, and the Constitution (Ninth Amendment) Bill, 1956, as reported by the Joint Committee.

STATES REORGANISATION BILL

Mr. Speaker: We will now take up further consideration of the following motion moved by Pandit Govind Ballabh Pant on the 26th July, 1956, namely:

"That the Bill to provide for the reorganisation of the States of India and for matters connected therewith, as reported by the Joint Committee, be taken into consideration."

Before I call upon Shri Gurupadaswamy who was on his legs yesterday to resume his speech I wish to make this announcement. Hon. Members were anxious to have, including the ex-Finance Minister, extracts of the Prime Minister's speech. I have been given, along with a letter, a short extract from a note recorded by the Prime Minister dated June 8, 1956, at the request of Shri Deogrikar, explaining the main points dealt with in his speech delivered at the All India Congress Committee meeting at Bombay on June 3, 1956. The letter states: This extract may be placed on record as an authenticated version of the Prime Minister's statement referred to ;